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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan

Notification No. 28 /2015-202
New Delhi, Dated: 15 September 2017

Subject: Export Policy of Pulses – Removal of prohibition on export of Pulses (Toor dal, Moong and Urad) till further orders - regarding.

S.O.(E) In exercise of the powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) (as amended from time to time) read with paragraph 2.01 of the Foreign Trade Policy (FTP) 2015-2020, the Central Government hereby amends, with immediate effect, Para 2 of Notification No.78 (RE-2013)/2009-2014 dated 31.03.2014, as amended from time to time.

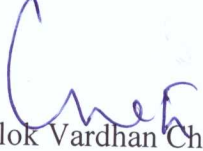
2. In supersession of Notification No. 78 (RE-2013)/2009-2014 dated 31.03.2014, the following amendments are made, with immediate effect, against entry at Sl. No. 54, Chapter 07 of Schedule 2 of ITC(HS) Classification of Export and Import Items 2012 :

Sl. No.	Tariff Item HS Code	Unit	Item Description	Existing Policy	Amended Policy	Policy Conditions
54	0713 60 00	Kg.	Pigeon Peas (Cajanus cajan)/ Toor Dal	Prohibited	Free	(i) The export of pulses will be allowed only after registration of contracts with Agricultural and Processed Food Products Export Development Authority (APEDA); (ii) Export shall be through Custom EDI ports; (iii) However, export through the non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border shall also be allowed subject to registration of quantity with DGFT. Regional Authorities (RAs) in Kolkata & Patna and such other RAs as notified by DGFT from time to time will be the designated RAs for the purpose of such registration of quantity.
	0713 90 10	Kg.	Toor Dal (Split)			
	0713 31 00	Kg.	Beans of the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek Beans of the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek			

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3. **Effect of this Notification:**

Toor Dal, Moong and Urad have been made '**free**' for export till further orders. The exporter will have to do prior-registration of contracts with APEDA.


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